

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:113
ANSWERED ON:02.08.2010
CONTRACT LABOURERS/WORKERS
Choudhary Shri Harish;Laguri Shri Yashbant Narayan Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a number of mines/industries both in the public as well as private sectors are engaging the services of labourers/ workers on contractual basis;
- (b) if so, the details thereof, State-wise; and
- (c) the number of persons/mines/industries found guilty in violation of labour laws and the action taken against them during each of the last three years and the current year, State-wise?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 113 BY SHRI HARISH CHAUDHARY: SHRI YASHBANT N.S. LAGURI TO BE ANSWERED ON 02-08- 2010 REGARDING CONTRACT LABOURERS/WORKERS.

(a) & (b): Any establishment relating to mines/industries, whether in Public Sector or Private Sector, can engage contract labour in a job unless the specific job in a specified establishment is prohibited under provisions of Section 10 of the Contract Labour (Regulation & Abolition) Act, 1970.

The number of contract labour and the period of their employment depend on the quantum & schedule of work/project and as such no centralized data on the number of contract labour is maintained. The number of contract labourers covered by licenses in the central sphere during the last three years is as under:-

Year No. of contract labourers

2006-07 1001947

2007-08 1313742

2008-09 1377610

(Statewise break-up is at Annexure -A)

(c): The figures relating to action taken for violation of various labour laws are at Annexure-B.